

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 10

MA 2556/2019 MA 2557/2019 CA 338/2021 IA 24/2021 IA 61/2022 IA
89/2022 IA 90/2022 CA 660/2022 CA 61/2022 CA 16/2021 IA 15/2021
CA 15/2021 IN C.P.3638/MB/2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI.H.V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **16.02.2023**

NAME OF THE PARTIES: - **Union of India**
V/s
Infrastructure Leasing & Financial
Services Ltd & Ors

Appearance (via video-conference):

For the Applicant IN

IA 89/2022, IA 90/2022 : Mr. Darpan Bhatia a/w. Mr. Siddhant
Trivedi i/b. IndusLaw

IN CA 16/2021, CA 660/2022 : Mr. Animesh Bisht a/w Mr. Drishti Das and
Ms. Roma Bhojani i/b Cyril
Amarchand Mangaldas

For the Respondent IN
CA 338/2021

: Adv Deep Roy, Adv. Prajjwal Tiwari and
Adv. Disha Mohanty

IA 61/2022, IA 15/2021

: Mr. Animesh Bisht a/w Mr. Drishti Das and
Ms. Roma Bhojani i/b Cyril
Amarchand Mangaldas

For Union of India

: Mr. Aditya Sikka a/w Ms. Vasudha Vijaysheel

for Cube Highways

: Janak Dwarkadas, Senior Advocate, V.P. Singh,
Aditya Jalan, Vanya Chhabra, Sherna
Doongaji and Rishika Harish, Advocates

for IL&FS in MA 2556/2019,
MA 2557/2019, IA 89/2022
and IA 90/2022

: Mr. Animesh Bisht a/w Mr. Drishti Das and

Ms. Roma Bhojani i/b Cyril
Amarchand Mangaldas
Section 242(4),241- 242 of the Companies Act, 2013

ORDER

MA 2556/2019, MA 2557/2019

Ld. Counsel appearing for these applications is present and seeks time to place on record Affidavit in Reply. Let the Affidavit in Reply be filed within a period of two weeks. Copy of the same may also be given Ld. Counsel appearing for the Applicant. List these applications on Board on 27.03.2023.

IA 89/2022, IA 90/2022

These applications filed for early hearing of the IA 2556/2019 which is listed on Board today. Hence thus we find no reason to pass any order for preponement of the date of the said application hence disposed of.

CA 338/2021

This is an application filed by Rajesh D and others against rejection of the claim of the GT. Ld. Counsel appearing for the Claim Monitoring Committee appears and seeks time to place on record Affidavit in Reply. Time Granted. Let the Affidavit in Reply be filed within a period of two weeks. Copy of the same may also be given to the Ld. Counsel appearing for the Applicant. List this matter on Board on 15.03.2023.

CA 16/2021, IA 15/2021, IA 61/2022, CA 15/2021

List these applications on Board on 24.02.2023.

CA 660/2022

List this matter on Board on 22.02.2023.

IA 24/2021

List this matter on Board on 10.04.2023

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

SHRI.H.V. SUBBA RAO
Member (Judicial)